BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

United Ships Repairs & Marine Works Pvt Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Prachi Wazahvar.	Adv.	Petition.	J
1. SANJAY KUMBAR RUIA	PCA	Petitiones	28.K.R
2. Funeet Singh	8-5	Cettiauer	Emecking!
3. Samabh N. Soparhen	Adv	Resp	Boe
4. Jaimin R. Dans		Resp	

<u>ORDER</u>

Learned Advocate Ms. Prachi Wazalwar with Learned FCA Mr. Sanjay Ruia with Learned PCS Mr. Puneet Singh present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar Learned Advocate Mr. Jaimin Dave present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Both Parties shall file brief written arguments point wise within one week serving a copy in advance to the other side in the Registry.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Aluxu'

Dated this the 14th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL